

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.840/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.10.02.2020/NCLAT/UR/278

In the matter of:

Raychem RPG Private Limited Appellant
Versus
Anwasha Engineering & Projects Limited Respondent
Appearance: None.

24.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 10.02.2020 and the Office after scrutiny of the Memo of Appeal on 11.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 14.02.2020. The Appellant re-filed the Memo of Appeal on 20.02.2020. It is stated in the Interlocutory Application (IA) that the place of the business of the Appellant being in Mumbai, considering the volume of the documents is humongous and defects being considerable, the Counsel could not re-submit the Appeal within the prescribed time limit. Hence, there is delay of two days' in re-filing the Memo of Appeal, so, the same may be condoned.
3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.
4. Considering the submissions made in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission'.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar